

Siraw Board Mills Limited,
New Delhi and the Order dated
the 28th February, 1976 of
the Central Government thereon.

- (ii) Report under section 22(3)(b)
of the said Act in the case of
M/s. Rallis India Limited,
Bombay and the Order dated
the 9th February, 1976 of the
Central Government thereon.

(2) Two statements explaining the
reasons for not laying simultaneously
the Hindi versions of the Reports and
Orders of the Government thereon men-
tioned above.

[Placed in Library. See No. LT-
10770/76].

RAILWAYS RED. TARIFF (FOURTH AM-
ENDMENT) RULES, 1976

THE DEPUTY MINISTER IN THE
MINISTRY OF RAILWAYS (SHRI
BUTA SINGH): I beg to lay on the
Table a copy of the Railways Red Tariff
(Fourth Amendment) Rules, 1976
(Hindi and English versions) publish-
ed in Notification No. G.S.R. 601 in Ga-
zette of India dated the 24th April,
1976, issued under section 47 of the
Indian Railways Act, 1890 [Placed
in Library. See No. LT-10771/76].

12.04 hrs.

ADDITIONAL EMOLUMENTS (COM-
PULSORY DEPOSIT) AMENDMENT
BILL*

THE MINISTER OF FINANCE
(SHRI C. SUBRAMANIAM): Sir, I beg
to move for leave to introduce a Bill to
amend the Additional Emoluments
(Compulsory Deposit) Act, 1974.

MR. SPEAKER: Motion moved:

"That leave be granted to intro-
duce a Bill to amend the Additional

Emoluments (Compulsory Deposit)
Act, 1974."

SHRI S. M. BANERJEE (Kanpur, :
Mr. Speaker, Sir, I rise to oppose the
Additional Emoluments (Compulsory
Deposit) Amendment Bill, 1976. If you
kindly read the Statement of Objects
and Reasons, it says:

"The Additional Emoluments
(Compulsory Deposit) Act, 1974, is
one of the legislative measures which
was enacted with a view to protect-
ing the real incomes of industrial
workers and salaried employees who
were worst hit by the rise in prices.
It provided, amongst others, for the
impounding of one-half of the in-
crease in dearness allowance. The
objective of arresting the price spiral
has been substantially achieved ..."

"But the need for controlling the
expansion in money supply to conso-
lidate the gains towards stability con-
tinues. The Bill, therefore, proposes
that the period for deductions of ad-
ditional dearness allowance, which
is due to cease on the 6th day of July,
1976, should be continued for one
year more...."

And then it says:

"While the additional dearness al-
lowance deducted upto June 1976 will
be repaid in the manner provided in
the Act, the deductions made from
July 1976 will be repaid in five equal
annual instalments by crediting each
such instalment to the provident
fund account of the employee ..."

We were told in this House that this
measure was taken to arrest the prices
and to contain the inflation which was
prevailing in the country. The prices
have no doubt not increased. In cer-
tain items, the prices have come down;
(Interruptions) but since the month of
April 1976, the prices of all the commo-
dities have arisen. I would request the

*Published in Gazette of India Extraordinary, Part II, Section 2,
dated the 4th May, 1976.